

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.223/2006  
This the 21<sup>st</sup> day of April 2006

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Hanuman Singh aged about adult son of Late Shri Kalloo Singh, resident of Village Lalpurwa, Post Anaura Kala, District Barabanki.

...Applicant.

By Advocate: Shri S.P. Singh for Shri Praveen Kumar.

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Lucknow.

By Advocate: Shri Atul Dixit for Shri K.K. Shukla.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

1. Heard Shri S.P. Singh holding brief for Shri Praveen Kumar, the learned counsel for the applicant and Shri Atul Dixit holding brief for Shri K.K. Shukla, the learned counsel for respondents.
2. The case of the applicant is that the respondents are not considering the case of the applicant for appointment of his son after voluntary retiring the applicant in the light of Railway Board Letter No. E (P&A) 1-2001/RT-2(KW) dated 02.01.2004, for which <sup>he</sup> has made a representation covered under (Annexure-3) dated 15.06.2005. Learned counsel for

(2)

~~says~~  
respondents ~~has~~ no objection for considering the representation of the applicant for appointing his son. As such the petition is disposed of with the direction to the respondents to consider the representation of the applicant dated 15.06.2005 (Annexure-3) for appointment of his son in view of his voluntary retirement in accordance with the rules on the subject, within a period of four months from the date the certified copy of this order is produced before him. No order as to costs.

  
(M. KANTHAIAH)

MEMBER (J)

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